

**FORM No. - 4**

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH**ORDER SHEET**

Original Application No.

170

of 2004

Applicant (s) Bichitrana Majhi Respondent (s) Union of India & othersAdvocate for Applicant (s) M/s. Sh. Asitkarananda Behere Advocate for Respondent(s) Mr. Nibedita NayakSh. Chitta Rayan Behere
Sh. B. N. Mohanty**NOTES OF THE REGISTRY****ORDERS OF THE TRIBUNAL**

I. P.O. of Re. 50/- filed.

Defects pointed out
in Scrutiny Format may
kindly be perused.for favour of Registration
consideration please.

22.3.04

S.O. (J)

Please rectify
the defects.**REGISTER**7
12/3/04
Registration1. ORDER DATED 02.07.2004.

Applicant Bichitrana Majhi, a Sub-Postmaster, is facing a Crl. proceeding on the allegation of misappropriation of public money. On the basis of the FIR lodged on 8.12.03, by the SDIP filed in Purighat Police Station of Cuttack City, it appears, he has been granted anticipatory bail by the Hon'ble High Court of Orissa on

Registration

31.03.04

7
1.4.04

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Defects removed.
for Registration.

DR
12/5/04

GR
12/5/04

For Admission

DS
17/5/04

Bench

Copy of order off. 2/2/04
a/w off copy served
to all the experts.
by Posts. The same
copy of order issued
to the Counsel for
both side.

JH
13/5/04
S.C.

MR
13/5/04

MA-599/04 for
app. order. (Copy
served on Mr. Chakraborty,
ASC.).

Bench

MR
20/5/04

27.1.2004 in BLAPL No. 246/04. In the present O.A. under section 19 of the Administrative Tribunals Act, 1985, he has challenged the suspension order passed under Annexure-A/2 dated 5.3.2004. It appears, on contemplation of a disciplinary proceedings to be started against the applicant, he has been placed under suspension by the competent authority in exercise of powers vested under Rule-10 of the CCS(CCA) Rules, 1965.

Power of suspension, on contemplation of a disciplinary proceedings, is within the competency/rules vested with Senior Supdt. of Post Offices in respect of Postal Asst./SPM. There being no prima facie case available in favour of the Applicant, in this case, this O.A. is dismissed without being admitted.

Send copies of this order, alongwith copies of the O.A., to the Respondents and free copies of this order be also handed over to Shri Nityananda Behera, learned Counsel appearing for Applicant and to Mr. Anup K. Bose, Learned Senior Standing Counsel, on whom a copy of this O.A. has already been served.

John
02/07/04

MEMBER (JUDICIAL)